

Item No. 4

State vs. Pawan Kumar etc

FIR No. 483/18

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

Shri Rahul Dabas, learned counsel for accused *Pawan Kumar*

Accused *Kuldeep Singh* absent

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Process could not be issued due to lock-down.

Previous order be complied afresh for next date of hearing.

Put up on 12.02.2021 for appearance of co-accused *Kuldeep*/further proceedings.

(Babita Poniya)

MM-06, West District
THC, Delhi

30.09.2020
Ms. BABITA PONIYA
महोदय न्यायाधीश, न्यायालय
Metropolitan Magistrate-06
दिल्ली न्यायालय, न्यायालय नं. 06, पश्चिम
West District, Room No. 06, Third F.
लीय न्यायालय न्यायालय न्यायालय
The Hon'ble Courts

Item No. 3

State vs. Praveen Goyal

FIR No. 291/2018

PS: Mumukha

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

Shri Gagandeep Singh, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

At request, put up on 05.02.2021 for consideration on the point of framing the notice.

Injured/complainant be also summoned for next date of hearing.

(Babita Parthiya)
MM-02 West District
TIC, Mumukha 09.2020
Metropolitan M.C.
Shri. Arun, S.D.O.
New Delhi, Home No. 20
The District Court
The District Court

Item No. 2

E-FIR No. 25220/2016
PS: Hari Nagar

30.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DIIC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Learned APP for the State through V/C

None for the accused *Shubham @ Machchi*

Accused *Yugant* not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard, File perused.

Put up on 15.10.2020 for arguments on the point of charge.

Jail Superintendent is directed to produce the accused *Yugant* on next date of hearing.

Court notice be also issued to accused *Shubham* and complainant for the above mentioned date.

(Babita Puniya)
MM-06, West District
TIC, Delhi/30.09.2020
Metropolitan Magistrate-III
West District Court, Delhi
W. District Court, Delhi

Item No. 5

FIR No. 0887/2014

PS. Har/Nagar

30.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Learned APP for the State through V/C

Shri Naresh Kumar, learned counsel for the accused through V/C (present in court in person)

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard: File perused

At request, put up on 05.02.2021 for arguments on the point of charge

Learned counsel is directed to ensure the presence of accused on the next date of hearing

(Habeta Punjya)
MM-06, West District
THC, dated 30.09.2020

Item No. 7

State vs. Lakshay

FIR No. 8373/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

Shri Tarun Sharma, learned counsel for the accused through V/C


Accused is stated to be in J/C (however not produced from J/C).

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard.

Put up on 05.10.2020 for further proceedings.

IO to also join the proceedings on the next date of hearing.



(Babita Puniya)
MM-06, West District
THC, V. S. BABA, CIVIL
Metropolitan Magistrate-6
दिल्ली पुलिस, कमरा नं. 255, फ्लॉर - 6
West District, Room No. 255, Third F
दिल्ली अदालत न्यायालय, दिल्ली
The District Courts, Delhi

Item No. 6

Sanju Ram vs. Shobha Devi

CC No. 8373/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: *Ms. Suman*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard.

At request, put up on 09.11.2020 for consideration.

Meanwhile ATR be also called from the concerned police station.

(Babita Puniya)
MM-06, West District
THC Delhi/30/09/2020

Metropolitan Magistrate
Court Office, District Court, West District
Delhi
Tel: 2610 1111

Item No. 10

FIR No. 399/12
PS: Hari Nagar

30.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Learned APP for the State through V/C

None for the accused

Son of the complainant through V/C (present in person in court)

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 20.11.2020 for PE in view of the above mentioned office order.

Court notice be also issued to the accused and his counsel for the said date.

(Babita Puniya)
MM-05, West District
THC, Delhi-110 009, 2020
To: Son of the complainant through V/C
To: Counsel for the accused
To: Learned APP for the State
To: Learned J.P. for the District Court

Item No. 11

State vs. Narul

FIR No. 757/2015

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

Shri Mahesh Patel, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 05.02.2021 for PE in view of the above mentioned office order.

(Habita Paniya)
MM-06 West District
THC Delhi 30.09.2020
Metropolitan Magistrate
Room No. 247, 1st Floor, 10th
Cross Street, Connaught Place,
New Delhi, Room No. 247, 1st Floor,
10th Cross Street, Connaught Place,
The Municipal Courts, Delhi

Item No.8

FIR No. 318/2013

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

Shri Utkarash Sharma, learned counsel for the accused through V/C

Accused *Atul* and *Anil* through V/C

None for accused *Rajender Kumar Gupta*

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

In the interest of justice, no adverse order is being passed toady against the accused *Rajender Kumar Gupta*.

Put up on 10.11.2020 for arguments on the point of charge.

(Babita Puniya)
MM-06, West District
THC^M Delhi/30.09.2020
Metropolitan Magistrate
West District, Room No. 203
To District Court

Item No. 9 & 12

State vs. *Abhayveer Batra*

FIR No. 008/2014

FIR No. 1188/2015

PS: *Hari Nagar*

U/sec. 420 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

None for the accused

Complainant through V/C (present in person in court)

Court is convened through V/C (CISCO WEBEX) from residence office.

Complainant seeks adjournment for want of his counsel.

Heard. File perused.

In the interest of justice, no adverse order is being passed today against the accused.

These are two matters. Vide order dated 26.02.2020 both the matters were referred to Delhi Mediation Centre; however, the matters could not be settled. In case bearing FIR No. 008/2014 charge is yet to be framed while case bearing FIR No. 1188/2015 is at the stage of PE.

Therefore, put up the matters on 20.11.2020 for purpose fixed i.e. consideration on the point of charge/PE.

Court notice be also issued to the accused as well as to his counsel.



(Babita Puniya)

MMJ West District

THC, M. P. S. 10.09.2020

Metrookam Magistrate

जिला प्रथम अदालत नं. 10/09/20

New Delhi Room No. 110

दिल्ली अदालत न्यायालय

The Muzam Court

Item No. 14

Om Pal Singh vs. Vinod

CC No. 3881/17

PS: Mumukha

30.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the complainant.

Put up on 05.02.2021 for purpose fixed.

(Babita Puniya)
MM-06, West District
TIC. Delhi 30/09/2020
Date of filing 30/09/2020
New Courts Room No. 2
The District Judge
The District Court

Item No. 9 & 12
State vs. *Abhayveer Batra*

FIR No. 008/2014
FIR No. 1188/2015
PS: *Hari Nagar*
U/sec. 420 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

None for the accused

Complainant through V/C (present in person in court)

Court is convened through V/C (CISCO WEBEX) from residence office.

Complainant seeks adjournment for want of his counsel.

Heard. File perused.

In the interest of justice, no adverse order is being passed today against the accused.

These are two matters. Vide order dated 26.02.2020 both the matters were referred to Delhi Mediation Centre; however, the matters could not be settled. In case bearing FIR No. 008/2014 charge is yet to be framed while case bearing FIR No. 1188/2015 is at the stage of PE.

Therefore, put up the matters on 20.11.2020 for purpose fixed i.e. consideration on the point of charge/PE.

Court notice be also issued to the accused as well as to his counsel.

(Babita Punjya)
Mysr. West District
THG Delhi/30.09.2020
Metropolitan Magistrate
दिल्ली क्षेत्र, कमरा नं. 301, 110006
West District, Room No. 301, Delhi
दिल्ली क्षेत्री न्यायालय
The District Courts, Delhi

Item No. 15

CC No. 4137/2019

PS: Mundka

30.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: *Shri Yatinder Kumar*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

At request, put up on 05.02.2021 for arguments on the application filed under section 156(3) Cr.P.C.

(Babita Puniya)
MM-06, West District
TIC, Delhi-110009, 2020
Digitally signed by Babita Puniya
DN: cn=Babita Puniya, o=West District
TIC, Delhi-110009, 2020

State vs. Manpreet Singh etc

FIR No. 45/2017

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

Shri Tajinder Singh, learned counsel for both the accused persons through V/C

Both accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Put up on 12.11.2020 for PE in view of the above mentioned office order.

IO be summoned for next date of hearing

(Habita Punjya)
MM-06, West District
THC, Delhi/30.09.2020
Metropolitan Magistrate
दिल्ली नगरपालिका, पश्चिम क्षेत्र
महानगरपालिका, पश्चिम क्षेत्र
दिल्ली नगरपालिका, पश्चिम क्षेत्र
दिल्ली नगरपालिका, पश्चिम क्षेत्र
दिल्ली नगरपालिका, पश्चिम क्षेत्र

Item No. 9 & 12

State vs. *Abhayveer Batra*

FIR No. 008/2014
FIR No. 1188/2015
PS: *Hari Nagar*
U/sec. 420 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

30.09.2020

Present: Learned APP for the State through V/C

None for the accused

Complainant through V/C (present in person in court)

Court is convened through V/C (CISCO WEBEX) from residence office.

Complainant seeks adjournment for want of his counsel.

Heard. File perused.

In the interest of justice, no adverse order is being passed toady against the accused.

These are two matters. Vide order dated 26.02.2020 both the matters were referred to Delhi Mediation Centre; however, the matters could not be settled. In case bearing FIR No. 008/2014 charge is yet to be framed while case bearing FIR No. 1188/2015 is at the stage of PE.

Therefore, put up the matters on 20.11.2020 for purpose fixed i.e. consideration on the point of charge/PE.

Court notice be also issued to the accused as well as to his counsel.

(Babita Puniya)
MM-06, West District
THC, Delhi/30.09.2020

State vs. Maninder @ Rocky

FIR No. 549/20

PS: Hari Nagar

30.09.2020

Present: Present: Learned APP for the State through V/C

Shri Joginder Singh, learned counsel for the accused/applicant

SI Sri Krishna on behalf of IO through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Reply received.

Let copy of the same be supplied to the learned counsel for the accused.

Learned counsel has requested for physical hearing.

He further stated that accused is willing to settle the matter with the victims.

IO is directed to ensure the presence of victims either in person or through V/C. *on the*

2 Oct.

At request, put on 05.10.2020 for arguments on the bail application.

(Babita Puniya)
MM-06, West District
TIC, Delhi 30.09.2020

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30/09/2020
[Illegible text]

in support thereof, the severity of the punishment which conviction will entail, the character, behavior, means and standing of the accused, circumstances which are peculiar to the accused, reasonable possibility of securing the presence of the accused at the trial, reasonable apprehension of the witnesses being tampered with, the larger interests of the public or State and similar other considerations.

In the case in hand, the allegations leveled against the accused are serious in nature. The implications of the offence have a far reaching effect and it is alleged that he along with other co-accused persons has cheated several innocent persons of their hard earned money. Further, the case is at nascent stage and the apprehension of the State that he may influence the victims cannot be ruled out. Therefore, considering in totality the facts and circumstances of the case and the allegations leveled against the accused, he does not deserve to be enlarged on bail. Accordingly, his bail application stands dismissed.

Copy dasti.

(Rajni Puriya)
M.A.1001 West District
THC, Delhi (110006) Spn
Metropolitan Jajir 1018-09
Court Office, 4th Floor, 2/2A, 1/2
West District, Row No. 203, The Floor
No. 4001, West District, 1/2-01
The Indian Courts, Delhi

Item No.1

CC No. 663/1/15
New No. 14833/16
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/D11C/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


30.09.2020

Present: *Shri Pradeep Kumar*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Process could not be issued due to lock-down.

Put up on 05.02.2021 for purpose fixed.


(Babita Puniya)
MM-06, West District
THC, Delhi/30.09.2020
Mentioned in the order of the
Court dated 30.09.2020

State vs. Gyatri Devi

FIR No. 516/2020

PS: Hari Nagar

30.09.2020

Present: Learned APP for the State through V/C

Shri Deepak Ghai, learned counsel for the accused/applicant

IO through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Vide this order, I shall decide the 2nd bail application of accused *Gyatri Devi*.

It is stated by the learned APP for the State that her bail application has already been dismissed by the learned Sessions Court vide order dated 03.09.20.

After some arguments, learned counsel for the accused seeks permission to withdraw the application with liberty to approach the learned Sessions Court.

Heard. Allowed.

Application stands dismissed as withdrawn. Accused is at liberty to file bail application before the learned Sessions Court as per rules.

Copy Dated.

(Habita Puniya)
MM-06, W.S./District
THC, Delhi 30.09.2020
Habita Puniya
Magistrate
District
Delhi